

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 123 OF 2018

Dated: 16th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

TANGEDCO

....

Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

....

Respondent(s)

Counsel for the Appellant (s)

:

Mr. G. Umapathy
Mr. S. Vallinayagam
Ms. S. Amali

Counsel for the Respondent

:

Mr. S. Venkatesh
Mr. Sandeep Rajpurohit for R-2

ORDER

Learned counsel appearing for the Appellant submitted that he does not wish to file the rejoinder to the reply filed by the Respondent No.2.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

List this matter for hearing on **07.02.2019**, as requested. In the meantime, learned counsel appearing for both the parties may file their respective written submissions, if any, after duly serving copy to the other side.

(S.D. Dubey)
Technical Member
pr/mk

(Justice N.K. Patil)
Judicial Member